

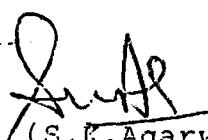
24.4.2000

Mr. C.B.Sharma, counsel for the petitioner
Mr. M. Rafiq, counsel for the respondents

We have considered the Contempt Petition and reply filed by the opposite party. In reply it has been made very clear that by an order dated 10.1.2000 Hon'ble the Rajasthan High Court has stayed the operation of the orders dated 5.4.1999 and 18.4.99. Therefore, this Contempt Petition is not maintainable at this stage and consigned to record. Notice issued against the opposite party is discharged.

Recd by
G. 26/4/2000
21-7-2000

(N.P.Nawani)
Member (A)


(S.K. Agarwal)
Member (J)

Received

 21-7-2000

61/2000